

retrenched workers in units closed under Industrial Disputes Act is not maintained by the Government.

### **Privatisation of Drinking Water and Sewer Arrangement**

\*256. SHRI SWARAJ KAUSHAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to privatise drinking water and sewer arrangement in the urban area as well, after initiating the process of privatisation in the field of power and communications;

(b) if so, the details thereof; and

(c) by when a final decision in this regard is likely to be taken?

THE MINISTER OF URBAN DEVELOPMENT (SHRI JAG MOHAN): (a) and (b) Constitution has extended the responsibility of providing drinking water supply and sewage disposal in urban areas to State Government under Article 246 (3) in VII Schedule (list II) entry nos. 5 & 6. It is for the State Government to take a decision regarding privatisation of these services. The Ministry of Urban Development is rendering all possible assistance to the State Governments to initiate the process of privatisation through policy formulation and exposure to international experience in this area. To sensitise the State Governments/Urban Local Bodies, the Ministry organised a seminar on Private Sector Participation in water supply and sanitation on 7-8 February, 2000. Simultaneously, the Ministry of Urban Development is also stressing the State Governments to enhance the capacity of Urban Local Bodies by way of effective financial management and training inputs of various categories of staff to effectively deal with responsibilities of water supply and sanitation conservancy.

(c) No definite time frame is fixed for this purpose.

### **Shelter to Animals**

\*257. SHRIMATI SAVITA SHARDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) how many proposals have been received for shelter to Animals Scheme during 1996-97, 1997-98 and 1998-99;

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(b) how many proposals from the above, have been sanctioned and the amount released during the past three financial years, State wise;

(c) what was the budget allocation for the above scheme for the past three financial years; and

(d) whether it is a fact that only one proposal is sanctioned for each district of a State, even though more proposals are submitted?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) and (b) The "Scheme for Provision of Shelter House for looking after the Animals" has been started during the year 1998-99. The details regarding the number of proposals received, sanctioned and the amount released during the year 1998-99 State wise are as under:—

Sl. No.	Name of State/UT	Number of proposals received	Number of proposals sanctioned	Amount released (Rs.)
1.	Andhra Pradesh	5	1	Rs. 4,50,000/-
2.	Assam	1	1	Rs. 11,25,000/-
3.	Bihar	3	1	Rs. 5,26,000/-
4.	Gujarat	14	Nil	Nil
5.	Haryana	10	4	Rs. 24,07,850/-
6.	Jammu & Kashmir	1	Nil	Nil
7.	Karnataka	4	3	Rs. 24,27,300/-
8.	Madhya Pradesh	3	2	Rs. 14,62,500/-
9.	Maharashtra	8	1	Rs. 11,25,000/-
10.	Manipur	2	1	Rs. 4,95,000/-
11.	Orissa	3	1	Rs. 5,00,000/-
12.	Punjab	3	Nil	Nil
13.	Rajasthan	11	Nil	Nil
14.	Tamil Nadu	8	4	Rs. 35,25,300/-
15.	Tripura	1	Nil	Nil
16.	Uttar Pradesh	17	1	Rs. 6,30,300/-
17.	West Bengal	7	3	Rs. 10,92,025/-
18.	Delhi	9	6	Rs. 46,70,150/-
19.	Pondicherry	1	Nil	Nil

Note: Proposal from the States/UTs which do not figure in the above table, has not been received.

(c) The budget allocation for the above scheme during the year 1998-99 was Rs. 2.05 crore.

(d) No, Madam.

### **Promotion of art and Culture of Tribals**

\*258. SHRI BHAGABAN MAJHI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government have taken any steps to promote art and culture of tribals;

(b) if so, the details thereof during the last three years, State-wise;

(c) whether Government propose to amend the Copy Right Act, to safeguard the art and culture of tribals; and

(d) what other steps are being taken to promote the culture and arts of tribals?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) Yes, Sir.

(b) Under the Centrally Sponsored scheme of Research and Training, grant is provided to 14 Tribal Research Institutes on 50:50 basis between Centre and State Govts. One of the functions of these Tribal research Institutes is to preserve and promote tribal art and culture. Each Institute has tribal museum as one of its wings. A statement indicating funds released to the State Govts. for each of these 14 Tribal Research Institutes during last three years for various activities including promotion of art and culture is enclosed (*see below*).

(c) No, Sir.

(d) Under the aegis of the Ministry of Sports, Culture and Youth Affairs, Anthropological Survey of India has been carrying out studies of academic nature on tribal groups for documentation of tribal culture. Both State and Central Govts. have set up Museums in which tribal artifacts are exhibited to preserve tribal art and culture. Zonal Cultural Centres of the Ministry of Sports, Culture and Youth Affairs are also actively associated in preservation and promotion of tribal culture.